

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

DATED THIS THE 23RD FEBRUARY 1987.

Application No. 1027/86.

Present : Hon'ble Justice K.S.Puttaswamy ... Vice Chairman
Hon'ble Shri P.Srinivasan ... Member (A)

M.Hanumantha Rao,
son of late Madhava Rao,
aged about 44 years,
residing at and working as
Junior Clerk,
South Central Railway,
Double Road,
BELLARY.

... Applicant

Vs.

1. General Manager,
South Central Railway,
Railnilayam,
SECUNDRAJABAD.
2. Divisional Railway Manager,
South Central Railway,
Hubli Division,
HUBLI
3. The Assistant Engineer,
South Central Railway,
Double Road,
BELLARY. ... Respondents.

(Shri M.Sreerangaiah, Advocate)

The application has come up for hearing before
this Tribunal today. The Vice-Chairman made the following:

O R D E R

Case called on more than one occasion. On every
occasion, the applicant and his learned counsel are
absent. Even on the previous occasions, the applicant
and his learned counsel were absent. We have, therefore,

perused the papers and heard Shri M. Sreerangaiah, learned Standing Counsel for the Railways.

2. In this transferred application received from the High Court of Karnataka under section 29 of the Administrative Tribunals Act, the applicant has challenged Order No. H/P535/II/1 dated 15.6.1982 (Annexure-A) of the Divisional Personnel Officer, Hubli ('DPO'), by which he has been reverted and posted to Bellary. At the hearing, Shri Sreerangaiah has produced the relevant records, which show that the reversion and the posting was made on the very request of the applicant. When that is so, the applicant cannot justifiably challenge the impugned order made at his own request. Even otherwise, a similar application filed by the applicant before the Court of the Principal Munsiff, Belgaum, in O.S. No. 357/83 has also been dismissed.

3. On any view of the matter, this application is liable to be dismissed. We, therefore, dismiss this application. But we direct the parties to bear their own costs.

Mr. D. S. Venkayya
VICE CHAIRMAN 23/2/87

P. J. D. V. S.
23/2/87
MEMBER (A)